

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 214/TT/2012

Subject : Determination of transmission tariff for (i) 765 kV 4*333 MVA ICT-I at Bina along with associated bays of 765 kV & 400 kV (ii) 765 kV,3*333 MVA ICT-II at Satna along with associated bays of 765 kV & 400 kV (iii) 400 kV D/C Bina-Bina (MPPTCL) Ckt 3 & 4 TL along with associated bays at Bina (MPPTCL) S/S (iv) Upgradation of existing Bina-Gwalior Ckt2 TL at 765 kV level along with associated bays at Bina SS & Gwalior SS under Sasan UMPP TS in Western Region for tariff block 2009-14.

Date of Hearing : 9.10.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Trading company Limited and 23 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatasen, PGCIL
Mrs. Seema Gupta, PGCIL,

Record of Proceedings

The representative of petitioner submitted as follows:-

- a. The instant petition covers four assets related to Sasan UMPP TS in Western Region. Asset-I: 765 kV 4*333 MVA ICT-I at Bina along with associated bays of 765 kV & 400 kV was commissioned on 1.9.2012, Asset-II: 765 kV,3*333 MVA ICT-II at Satna along with associated bays of 765 kV & 400 kV was commissioned on 1.9.2012, Asset-III: 400 kV D/C Bina-Bina (MPPTCL) Ckt 3 & 4 TL along with associated bays at Bina (MPPTCL) Sub-station has been split into two (Asset-IIIA and Asset-IIIB) and were commissioned on 1.3.2013 and



1.6.2013 respectively and Asset-IV: Upgradation of existing Bina-Gwalior Ckt2 TL at 765 kV level along with associated bays at Bina Sub-station & Gwalior Sub-station was commissioned on 1.4.2013;

- b. Assets of Sasan UMPP Transmission System have been covered in Petition No. 95/2012, Petition No. 215/2012, Petition No. 214/TT/2012 (instant petition), Petition No. 51/TT/2013, Petition No. 33/TT/2013 and Petition No. 108/TT/2013;
- c. As per the investment approval dated 10.12.2008, the instant assets were to be commissioned within 48 months from the date of investment date and accordingly the scheduled date works out to 1.1.2013. There is no delay in case of Asset-I and II. There is a delay of 2, 5 and 3 months in case of Assets IIIA, IIIB and IV respectively. The reasons for delay have been submitted vide affidavit dated 9.4.2014;
- d. As regards Asset-IIIA, the existing 400 kV Seoni-Bina was designated for usage as 400 kV Bina-I bay after upgradation of 765 kV Seoni-Bina line. As per the scheme, the 765 kV Seoni-Bina line was upgraded on 1.7.2013 and the 400 kV bay was vacated for interconnecting Bina-Bina 3 line. The work involved shifting of line Reactors and reconfiguration of protection and automation panels. The upgradation work was to be undertaken in the existing and charged sub-station which was under use and this led to delay. As regards Asset-IIIB, the Bina line was initially utilised for charging of 765 kV Satna-Bina Ckt-I at 400 kV level and after its upgradation, the bay was utilised for 400 kV side for ICT-I. The intended bay of 400 kV side of ICT-I was free only after upgradation of 765 kV Bina-Gwalior Ckt-II. As in the case of Asset-IIIA, the upgradation work was to be undertaken in the existing and charged sub-station which was under use and this led to time over-run. As regards Asset-IV, only few set of T&P and team of testing specialist were available and deployment of simultaneous gangs and expert would require additional cost and hence ICTs/Reactors were commissioned one after the other. Requested to condone the time over-run of 2 to 5 months in commissioning of the assets.

2. None of the respondents were present.
3. The Commission directed the petitioner to submit the copy of letter of award and revised Form 5-B for all the assets and sub-assets on affidavit before 5.11.2014, with a copy to all the respondents.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

